

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJAMAN BEHERA): IDPL has reported that the stocks of imported Vitamins as on 1st April, 1987 were 'NIL'.

**setting up of a competitive organisation for finding oil**

1244. SHRI MENTAY PADMANABHAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether after Bombay High, Government will consider organising a competitive organisation to venture for oil in view of the failure of ONGC to find any productive oil fields;

(b) what steps are being taken to keep the public informed of the total cost of exploration for oil by ONGC since 1976 annually; and

(c) what are the details of such investment by ONGC from 1976 upto the current year?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) After the discovery of Bombay High, ONGC have discovered commercially exploitable oil gas in a number of prospects in Bombay offshore, Upper Assam, Assam-Ara-kan fold belt, Krishna-Godavari and Cauvery basins. New reserves have been established and oil and gas production has also increased. Government have no plans to set up any other Public Sector Undertaking for oil exploration and production, and ONGC and Oil India Ltd. will continue with their exploration and production activities.

(b) The Annual Report and Annual Accounts of ONGC are placed before both Houses of Parliament every year. These reports include statements showing the financial position for the past years. They also indicate investments in the exploratory efforts.

(c) The total expenditure on geoscientific surveys, exploratory and development drilling during the years from 1975-

76 to 1988-89 of ONGC has been as under:—

(Rs./Crores)

Surveys . . . . .	671.72
Development drilling . . . . .	2103.69
Exploratory drilling. . . . .	2859.71

The annual accounts for the year 1989-90 are yet to be finalised.

**Action against Indian Express Group of Newspapers under companies Act**

1245. DR. RATNAKAR PANDEY:  
SHRI SURESH PACHOURI:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 537 given in the Rajya Sabha on 27th February, 1989 and state:

(a) whether the Chief Metropolitan Magistrate, Economic Offences; Madras has since decided the case under section 187C of the Companies Act filed by the Registrar of Companies, Bombay, against Indian Express Group of Newspapers; and

(b) if so, what are the details thereof?

MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No, Sir.

(b) Does not arise.

**Discrimination between male and female employees of Air India, Indian Airlines and Vayudoot**

1246. SHRI RAJUBHAT A. PARMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it was the policy of the previous Government not to discriminate between the male and female employees of Air India, Indian Airlines and Vayudoot;

(b) whether Air India have recently confined an Air hostess to ground duty in violation of this policy; and

(c) if so, what are the details thereof and the reasons therefor?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MINISTRY OF CIVIL AVIATION (SHRI FARIF MOHD. KHAN): (a) It has been and is the policy of the Government not to discriminate between the male and female employees in the Airlines.

(b) and (c) No Indian Airhostess has been grounded by Air India. However, a Japanese Airhostess, on attaining the age of 45 years, has been grounded. This is in view of the decision that airhostesses after attaining the age of 45 years will be provided with alternate ground duties till they reach the age of 58 years.

**Production of Nandrolone Decanoate, Nandrolone Phenyl Propionate and ... Ethylosteronol**

1247. SHRI ASHOK NATH VERMA:  
SHRI RAJNI RANJAN SAHU:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 1570 given in the Rajya Sabha on the 26th March, 1990 and state:

(a) whether it is a fact that Nandrolone Decanoate, Nandrolone Phenyl Propionate and Ethylosteronol are being produced by other companies apart from M/s. Infar;

(b) if so, what are the names of the producers, licenced capacity granted to each company of each drug; stage of manufacture of each along with the basic starting material of each;

(c) what was the production of each producer of each drug during the last three years, year-wise;

(d) what is the price intimated for each drug by each producer;

(e) what are the basis of price reduction of Decadurabolin Injection 25 mg per injection from Rs. 32 to Rs. 31.77 paise due to intervention;

(f) what are the names of price de-controlled medicines for which infar submitted the break up; and

(g) what was the price of each before DPCO, 1987 and the present price?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (c) Production of these drugs is not monitored by this Department. Details of industrial approvals such as names of companies, capacities etc. issued from time to time are published regularly by India Investment Centre in their monthly newsletter, copies of which are available in the Parliament Library.

(d) to (g) Details will be collected and placed on the Table of the House.

#### **Problem of blindness**

1248. SHRI SHAMIM HASHMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government had received a suggestion from the Society for Citizen Concerns on the 3rd June, 1988 the urgent need for a missionary approach on the problem of blindness; and

(b) if so, what are the details thereof and what action has been taken so far by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) This Ministry is not aware of such suggestion from the Society for Citizen Concerns.

(b) Does not arise.

#### **Appointment of legal advisers in Indian Airlines and Air India**

1249. SHRIMATI RATAN KUMARI:  
SHRI BEKAL UTSAH.

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Indian Airlines and Air India have appointed legal advisers, recently;

(b) if so, what are their names and qualifications; and

(c) the criteria adopted for such appointments?